## तहेश्यों और कारणों का कथन

तेरहवीं विधान सभा की लोक लेखा समिति ने अपनी 15वीं रिपोर्ट में वित्तीय वर्ष 2011—12 के दौरान उपगत अधिक व्यय को विनियमित करने की सिफारिश की है, तद्नुसार यह विधेयक भारत के संविधान के अनुच्छेद 205 के साथ पठित अनुच्छेद 204 के खण्ड (1) के अनुसरण में राज्य की संचित निधि में से उक्त वित्तीय वर्ष में अनुदान और विनियोग से अधिक व्ययों की बाबत किए गए व्यय को पूरा करने के लिए और अधिक धन के विनियोजन का उपबन्ध करने के लिए पुरःस्थापित किया जा रहा है।

(जय राम ठाकुर) मुख्य मन्त्री।

धर्मशाला :

तारीखः दिसम्बर, 2019

AUTHORITATIVE ENGLISH TEXT

BILL NO. 19 OF 2019

# THE HIMACHAL PRADESH APPROPRIATION (NUMBER 3) BILL, 2019

#### ARRANGEMENT OF CLAUSES

#### Clauses:

- 1. Short title.
- 2. Authorisation of a further sum of ₹ 752,50,58,269 out of the Consolidated Fund of the State of Himachal Pradesh to meet out certain expenditure for the financial year 2011-12.
- 3. Appropriation.

THE SCHEDULE.

Bill No. 19 of 2019

# THE HIMACHAL PRADESH APPROPRIATION (NUMBER 3) BILL, 2019

(AS Introduced in the LEGISLATIVE ASSEMBLY)

A

**BILL** 

to authorise appropriation of certain sums out of the Consolidated Fund of the State of Himachal Pradesh to meet out the amount spent on the certain services for the financial year 2011-12 in excess of the amount authorized or granted for those services in that year.

BE it enacted by the Legislative Assembly of Himachal Pradesh in the Seventieth Year of the Republic of India as follows:—

- 1. Short title.—This Act may be called the Himachal Pradesh Appropriation (Number 3) Act, 2019.
- 2. Authorization of a further sum of ₹ 752,50,58,269 out of the Consolidated Fund of the State of Himachal Pradesh to meet out certain expenditure for the financial year 2011-12.—From and out of the Consolidated Fund of the State of Himachal Pradesh, the sums specified in column (3) of THE SCHEDULE amounting in the aggregate to the sum of ₹ 752,50,58,269 (Seven hundred fifty two crore, fifty lakh, fifty eight thousand, two hundred sixty nine rupees only) shall be deemed to have been authorized to be paid and applied to meet the amount spent for defraying the charges in respect of the services specified in column (2) of THE SCHEDULE during the financial year 2011-12 in excess of the amount authorized or granted for those services in that year.
- **3. Appropriation.**—The sums deemed to have been authorized to be paid and applied from and out of the Consolidated Fund of the State of Himachal Pradesh under this Act shall be deemed to have been appropriated for the services and purposes expressed in THE SCHEDULE in relation to the financial year 2011-12.

## THE SCHEDULE

(See sections 2 and 3)

Demand No.	Services and purposes		Sums not exceeding		
			Voted by the Legislative Assembly	Charged on the Consolidated Fund ₹	Total
1	2		3	4	5
		((((, ((, (), (), ((, (), (), (), (), ()		4	
09	Health and Family Welfare	(Capital)	2,00,000		2,00,000
10	Public Works-Roads, Bridges and Buildings	(Revenue)	221,98,89,300	_	221,98,89,300
13	Irrigation, Water Supply and Sanitation	(Revenue)	350,70,92,616	_	350,70,92,616
15	Planning and Backward Area Sub-Plan.	(Capital)	39,06,18,281	_	39,06,18,281
21	Co-operation	(Capital)	1,77,841	_	1,77,841
23	Power Development	(Capital)	112,23,31,000	_	112,23,31,000
29	Finance	(Capital)	_	28,47,49,231	28,47,49,231
		<b>Total Revenue</b>	572,69,81,916	_	572,69,81,916
		Capital	151,33,27,122	28,47,49,231	179,80,76,353
		Grand Total	724,03,09,038	28,47,49,231	752,50,58,269

### STATEMENT OF OBJECTS AND REASONS

The Public Accounts Committee of the thirteenth Vidhan Sabha in its 15<sup>th</sup> report has recommended to regularize the excess expenditure incurred during the financial year 2011-12. Accordingly, this Bill is being introduced in pursuance of clause (1) of article 204 read with article

205 of the Constitution of India to provide for the appropriation from and out of the Consolidated Fund of the State for the moneys further required to meet out the expenditure on account of expenses in excess of grants and appropriations in the said financial year.

The Bill seeks to achieve the aforesaid objectives.

(JAI RAM THAKUR)

Chief Minister.

DHARAMSHALA:

THE DECEMBER, 2019

HIMACHAL PRADESH THIRTEENTH VIDHAN SABHA

# **NOTIFICATION**

Shimla-171004, the 17th December, 2019

**No. V.S.-Legn.-Pri/1-1/2018.**—The following order by the Governor of the State of Himachal Pradesh, dated the 16th December, 2019 is hereby published for general information:—

"मैं, बंडारू दत्तात्रेय, राज्यपाल, हिमाचल प्रदेश, भारतीय संविधान के अनुच्छेद 174 (2) (ए) द्वारा प्रदत्त शक्तियों के अनुसरण में हिमाचल प्रदेश तेरहवीं विधान सभा के सप्तम् सत्र का तत्काल सत्रावसान करता हूं।

बंडारू दत्तात्रेय, राज्यपाल, हिमाचल प्रदेश।"

By order:-

YASH PAUL SHARMA, Secretary, H. P. Vidhan Sabha.

## हिमाचल प्रदेश तेरहवीं विधान सभा

अधिसूचना

शिमला-171004, 17 दिसम्बर, 2019

सं0 वि0स0—विधायन—प्रा0 / 1—1 / 2018.——राज्यपाल महोदय का निम्नलिखित आदेश दिनांक 16 दिसम्बर, 2019 सर्वसाधारण की सूचनार्थ प्रकाशित किया जाता है :——